

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 708 of 2020**

**IN THE MATTER OF:**

**IDBI Capital Markets & Securities Ltd.**

**...Appellant**

**Versus**

**JBF Petrochemicals Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Pratiksha Sharma and Mr. Kunal Kanungo, Advocates.**

**For Respondent: Mr. Shikhil Suri, Ms. Prerana Wagh and Ms. Nikita Thapar, Advpcates.**

**ORDER**  
**(Through Virtual Mode)**

**25.08.2020:** The issue raised in this appeal is that there was no grievance with regard to services rendered and there is balance confirmation in the year 2017.

Issue notice upon Respondent. Mr. Shikhil Suri, Advocate alongwith Ms. Nikita Thapar, Advocate waived and accepted notice on behalf of the Respondent. No further notice needs to be issued. He may file reply affidavit within two weeks. Rejoinder thereto, if any, may be filed within two weeks' thereof.

List the appeal 'for admission (after notice)' on **23<sup>rd</sup> September, 2020**.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*